

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AUTONEEDS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AUTONEEDS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/05/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Delhi) under The Companies Act-1956
4.	Corporate Identity No. of corporate debtor	U34300DL1997PLC088642
5.	Address of the registered office of corporate debtor	E-1/4, PANDAV NAGAR, OPP. MOTHER DAIRY, HERO HONDA SHOWROOM, DELHI DL 110092
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 20.12.2019 Date of Receipt of Order: 10.01.2020
7.	Estimated date of closure of insolvency resolution process	17.06.2020 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinay Kumar Jairath IBBI/IPA-002/IPN00169/2017-18/10439
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GH-13, FLAT NO. 916, PASCHIM VIHAR, NEW DELHI-110087 Email: vinayjairath916@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS FOR SENDING CLAIMS:- GH-13, FLAT NO. 916, PASCHIM VIHAR, NEW DELHI-110087 Email: cirp.autoneed@gmail.com
11.	Last date for submission of claims	24.01.2020 (Copy of NCLT order dated 20.12.2019, received by IRP on 10.01.2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA



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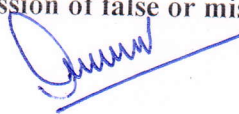
14.	(a) Relevant Forms and {FORMS;-Claim by Form B: Operational Creditor except workmen & employees. Form C: Financial Creditors Form CA: Financial Creditors in a class Form D: Workmen or Employee Form E: Authorised Representative of workmen or employee Form F: Creditors (other than financial creditors & Operational Creditors) (b) Details of authorized representatives are available at:	The Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in Physical Address: GH-13, FLAT NO. 916, PASCHIM VIHAR, NEW DELHI-110087 NA
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Notice is hereby given that the National Company Law Tribunal (New Delhi) C-VI has ordered the commencement of a corporate insolvency resolution process of the AUTONEEDS (INDIA) PRIVATE LIMITED on 20.12.2019 (Copy of order dated 20.12.2019 received on 10.01.2020)

The creditors of AUTONEEDS (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All Other Creditors, Operational Creditors, Workmen & Employee may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Name: Vinay Kumar Jairath
Registration No.: IBBI/IPA-002/IPN00169/2017-18/10439
Interim Resolution Professional
AUTONEEDS (INDIA) PRIVATE LIMITED



Date : 11.01.2020
Place: New Delhi

CORRIGENDUM

Refer to notice of public announcement dated 11.01.2020 with respect to **Autoneeds (India) Private Limited**, wherein inadvertently incorrect **CIN:U34300DL 1997PLC088642** was mentioned the correct cin no. is as mention bellow

CIN: U74899DL1992PTC048706

This corrigendum should be read together with the publication made on 11.01.2020



Vinay Kumar Jairath
Interim Resolution Professional

In the matter of
Autoneeds (India) Private Limited.

Registration No: IBBI/IPA-
002/IPN00169/2017-18/10439